

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. IA/4945/2023 C.P.(IB)/2392(MB)2019

IN THE MATTER OF

Stressed Assets Stabilisation Fund

... Petitioner

Vs

Adya Oils & Chemicals Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Farzeen C. Pardiwalla (VC)

For the Liquidator: Adv. Rekha Shah (VC)

For the Respondent: Adv. Shaila Taware (VC)

ORDER

IA/4945/2023- Both the Counsels are jointly submitted that the connected case is posted for 05.04.2024. Hence, this IA be also adjourned to **05.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/